HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE $12^{\rm TH}$ MARCH, 2025 AT 02.30 P.M. (SECOND SITTING).

I. RESUMPTION OF GENERAL DISCUSSION ON THE GOVERNOR'S ADDRESS.

RESUMPTION of general discussion on the following motion moved by Shri Ghanshyam Dass, M.L.A. and seconded by Shri Yoginder Singh Rana, M.L.A. on the 10th March, 2025, namely:-

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 7th March, 2025 at 11.00 A.M.'."

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALLMENT) FOR THE YEAR 2024-2025 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON THROUGH NEVA PORTAL.

(i)	THE FINANCE MINISTER	to present the Supplementary Estimates (Second Installment) 2024-2025.		
(ii)	THE CHAIRPERSON,	to present the Report of the Committee on Estimates		
	COMMITTEE ON	on the Supplementary Estimates (Second		
	ESTIMATES	Installment) 2024-2025.		

III. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2024-2025.

- 1. Discussion on the Estimates of expenditure charged on the revenue of the State.
- 2. Discussion and Voting on the Demands for Supplementary Grants.

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Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary	
No. 12		₹1,00,000/- for Revenue expenditure be granted to the	Estimates	
		Governor to defray charges that will come in the course	2024-25	
		of payment for the year ending 31st March, 2025 in respect	$(2^{nd}$	
		of Demand No. 12-Education (Secondary /	Installment)	
		Elementary) / Higher Education (Higher, Technical,	Page No.	
		Science & Technology) / Women and Child	1-3	
		Development.		
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary	
No. 16	₹4,00,000/-for Revenue expenditure be granted to the		Estimates 2024-25	
	Governor to defray charges that will come in the cours			
		of payment for the year ending 31st March, 2025 in	(2 nd	
		respect of Demand No. 16- Social Justice,	Installment)	
		Empowerment /Welfare of Schedule Castes and	Page No.	
			4-8	
		Backward Classes & Antodaya (SEWA) / Welfare of		
		Ex-Servicemen	, , , , , , , , , , , , , , , , , , , ,	
Demand	A MINISTER	to move that a supplementary sum not exceeding	Supplementary	
		₹127,05,51,819/- for Revenue expenditure be granted to	Estimates	
No. 17		the Governor to defray charges that will come in the	2024-25	
		course of payment for the year ending 31st March, 2025 in	$(2^{nd}$	
			Installment)	
		respect of Demand No. 17- Public Works (Building and	Page No.	
		Roads)/ Transport/ Civil Aviation.	9-11	

IV. <u>LEGISLATIVE BUSINESS.</u>

(Bills to be introduced)

1.	The Panchkula Metropolitan Development Authority (Amendment) Bill, 2025	A MINISTER	to introduce the Panchkula Metropolitan Development Authority (Amendment) Bill.
2.	The Sports University of Haryana (Amendment) Bill, 2025	A MINISTER	to introduce the Sports University of Haryana (Amendment) Bill.

CHANDIGARH: THE 11^{TH} MARCH, 2025.

DR. SATISH KUMAR, SECRETARY.